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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 3263/2001

Friday, this the 7th day of December, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Gopal Krishan Taank,
R/O J-1/222, DDA Flats
Kalkaji, New Delhi

..Applicant

(By Advocate:Ms. Sumati Anand)

Versus

Union of India & Others
Through

1. The Secretary,
Dept. of Telecom
Sanchar Bhawan,
20 Ashoka Road,
New Delhi
2. Sh. R.K. Bajaj,
Commissioner for Departmental Inquiries,
Central Vigilance Commission,
Satarkata Bhawan, Near Vikas Sadan
INA, New Delhi
3. The Secretary,
Union Public Service Commission,
Dholpur House, Shah Jahan Road,
New Delhi
4. Sh. P. Murlidharan,
Assistant Director General (A),
Dept. of Telecom
Sanchar Bhawan,
20, Ashoka Road,
New Delhi

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

The applicant in the present OA, who stands charge-sheeted, has come before us praying for directions to set aside the order dated 29.2.2000 (Annexure A-1) issued by the President appointing Shri R.K. Bajaj as inquiry authority in the departmental proceedings, order dated 15.5.2000 (Annexure A-2) passed again by the President rejecting the applicant's prayer

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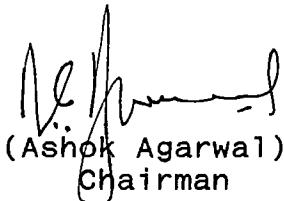
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of 30.3.2000 for withholding the departmental proceedings and the order passed by the same authority on 3.1.2001 (Annexure A-3) by which the presenting officer has been appointed in the same departmental proceedings. The applicant has come before ^{us} ~~at~~ an interlocutory stage. The grievance raised in the present OA could be raised as well and more appropriately before the disciplinary authority/appellate authority. The learned counsel for the applicant tells us that the enquiry stands completed. In view of these considerations, we find that no case is made out for interference ^{by us} in the present case. The OA is, therefore, summarily dismissed. No costs.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/sunil/